

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: DISTRICT JUGES - Sri M.V.Ramesh, District and Sessions Judge who worked on Other Duty as Registrar in the Hon'ble Supreme Court of India, New Delhi and whose deputation period is completed on 04.05.2017 - Posting of officer as District and Sessions Judge - Orders - Issued.

- READ: 1. D.O. Letter No.F.6/2014/SCA(I) dated 26.12.2014 from the Secretary General, Hon'ble Supreme Court of India.
2. High Court's Proceedings Roc.No.7937/2014-B.Spl., dated 29.12.2014.
3. Letter No.F.6/2014/SCA(I) dated 17.12.2015 from the Secretary General, Hon'ble Supreme Court of India.
4. High Court's Letter Roc.No.7937/2014-B.Spl., dated 23.12.2015.
5. Letter No.F.6/2016/SCA(I) dated 21.12.2016 from the Secretary General, Hon'ble Supreme Court of India.
6. High Court's Letter Roc.No.7937/2014-b.Spl., dated .12.2016.
7. Letter No.F.6/2016/SCA(I) dated 17.01.2017 from the Secretary General, Hon'ble Supreme Court of India.
8. High Court's letter Roc.No.7937/2015-B.Spl., dated 24.01.2017.
9. Letter No.F.6/2015-SCA(I) dated 17.-04.2017 from the Secretary General, Hon'ble Supreme Court of India, New Delhi.

ORDER ROC.NO.7937/2015-B.SPL: DATED:06.05.2017.

The High Court is pleased to pass the following order:-

Sri M.V.Ramesh, District and Sessions Judge, who worked on Other Duty as Registrar in the Hon'ble Supreme Court of India, New Delhi, and whose deputation period is completed on 04.05.2017, is posted as Chairman, Industrial Tribunal-I, Hyderabad (post kept vacant)

- i) Sri M.V.Ramesh, will immediately proceed to his new station and shall take charge of his post and also the posts of Chairman, Industrial Tribunal-II, Hyderabad and Chairman, Additional Industrial Tribunal-cum-Addl. Labour Court, Hyderabad from the Presiding Officer, Labour Court-I, Hyderabad and will be in full additional charge of those posts until further orders.
- ii) Sri M.V.Ramesh, after assumption of charge as Chairman, Industrial Tribunal-I, Hyderabad shall also take charge of the posts of Chairman, Tribunal for Disciplinary Proceedings, Hyderabad, II and III Members, Tribunal for Disciplinary Proceedings, Hyderabad from X Addl. Chief Judge, City Civil Court, Hyderabad and will be in full additional charge of those posts, until further orders.

NOTE: The Order placed in the High Court's Web Site <http://hc.tap.nic.in> and the downloaded copy from the web site is valid for relieving.


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To

1. The Officer concerned.
2. The Prl. Secretary to the Hon'ble the Acting Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before Their Lordships kind perusal)
3. The Registrars, High Court of Judicature at Hyderabad
4. The Registrar, I.T-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website)
5. The Secretary General, Hon'ble Supreme Court of India, New Delhi.
6. The Registrar, Hon'ble Supreme Court of India, New Delhi.
7. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
8. The Secretary to Government, Law (L.A & J - SC.F), Department, Government of Andhra Pradesh, Amaravathi.
9. The Director, Andhra Pradesh Judicial Academy, Secunderabad
10. The Chief Judge, City Civil Court, Hyderabad
11. The Chairman, Industrial Tribunal-I and II, Hyderabad
12. The Chairman, Additional Industrial Tribunal, Hyderabad
13. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad
14. The II and III Members, Tribunal for Disciplinary Proceedings, Hyderabad
15. The X Addl. Chief Judge, City Civil Court, Hyderabad
16. The Presiding Officer, Labour Court-I, Hyderabad
17. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (J) Special Officers Section, High Court of Andhra Pradesh, Hyderabad.